

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

29-12-2022

To

Mr. K.J. Vinod,
The Interim Resolution Professional
IBBI/IPA-003/ICAI-N-00291/2020-2021/13451
 Flat No. 9, 3rd floor, Block – A,
 Trident Serenity, Nanjundapuram Road,
 Ramanathapuram,
 Coimbatore – 641036.
 Mobile : 9789902841

Represented by

V.K. YUNUS MOHAMMED

From,

IDFC FIRST Bank Limited
 (Formerly Known as Capital First Limited),
 # KRM Towers, 7th Floor, No.1, Harrington Road,
 Chetpet, Chennai, Tamil Nadu-600031

Subject: Submission of claim and proof of claim.

Madam/Sir,

IDFC FIRST Bank Limited (Formerly Known as Capital First Limited), hereby submits this Proof of Claim in respect of the corporate insolvency process in the case of M/s. R M A METALS & ALLOYS PRIVATE LIMITED. The details for the same are set out below:

Relevant Particulars		
1.	Name of the financial creditor	IDFC FIRST Bank Limited (Formerly Known as Capital First Limited),
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	CIN: 65110TN2014PLC097792 L65110TN2014PLC097792
3.	Address and email address of the financial creditor for correspondence	# No. 455, Amarasri Building, 1 st Floor, Anna Salai Teynampet, Chennai, Tamil Nadu -600018 yunus.mohammed@idfcfirstbank.com gopi.gupta@idfcfirstbank.com ravesh@idfcfirstbank.com
4.	Total amount of claim (including any interest as at the insolvency commencement date)	PRINCIPAL : 1222194 INTREST : 111,978 TOTAL CLAIM : 2,074,569.54





Relevant Particulars		
5. Details of documents by reference to which the debt can be substantiated	STATE OF ACCOUNT NO : 11427773 FORECLOSURE : 20,74,569.54/-	
6. Details of how and when debt incurred	NATURE OF LOAN : BUSINESS LOAN PURSUANT TO THE FACILITY APPLICATION AND AGREEMENT AND AS PER THE REQUEST OF R M A METALS & ALLOYS PRIVATE LIMITED (CORPORATE DEBTOR / BORROWER) DISBURSEMENT OF THE LOAN FACILITY, IDFC FIRST BANK LIMITED (FORMERLY KNOWN AS IDFC BANK / CAPITAL FIRST LIMITED), THE FINANCIAL CREDITOR HAD SANCTIONED A LOAN FACILITY OF RS. 25.25,000_/- , SANCTION DATE : 27-JUNE-2017	
7. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA	
8. Details of any security held, the value of the security, and the date it was given	NA	
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	BENEFICIARY NAME	IDFC FIRST BANK LIMITED
	BENEFICIARY ACCOUNT NUMBER	97733102170
	ACCOUNT TYPE	CURRENT ACCOUNT
	BANK AND BRANCH	IDFC FIRST BANK LIMITED G FLOOR, NAMAN CHAMBERS, BANDRA, KURLA COMPLEX EAST, MUMBAI BRANCH
	IFSC CODE	IDFB0040101
10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	STATE OF ACCOUNT NO : 11427773 FORECLOSURE AMOUNT : 20,74,569.54/-	
 (Signature of financial creditor or person authorised to act on his behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]		
Name in BLOCK LETTERS V.K. YUNUS MOHAMMED		
Position with or in relation to creditor LEGAL MANAGER		
Address of person signing # No. 455, Amarasri Building, 1 st Floor, Anna Salai Teynampet, Chennai, Tamil Nadu -600018		



தமிழ்நாடு தமில்நாடு TAMIL NADU
12 9 DEC 2022

18AC 122786
K. SANKAR
STAMP VENDOR
LICENSE NO. 1481/94,
No. 2, MADLEY ROAD,
T. NAGAR, CHENNAI-17

AFFIDAVIT

I, V. K. Yunus Mohammed, Legal Manager, office at IDFC FIRST Bank (Formerly known as Capital First Limited), 445, Amarasi Building, Anna Salai, Teynampet, Chennai – 600 018, do solemnly affirm and state as follows:-

M/s. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 09-12-2022(date of receipt of order by IRP) Order of Hon'ble NCLT dated 09.12.2022, justly and truly indebted to me in the sum of Rs. 20,74,569/-. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below :

- Statement of Account No - 11427773
- Foreclosure Statement- 20,74,569/-



: 2 :

2. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
3. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Chennai
on 29th day of December, 2022

Deponent's Signature

VERIFICATION

I, the Deponent herein above, do hereby verify and affirm that the contents of paragraph 1 to 3 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Chennai on this 29th day of December, 2022

Deponent's Signature

Notary/ Oath Commissioner

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29.12.2022



T.S.G. SEKAR
ADVOCATE & NOTARY
2, 11 Cross Road,
R.A. Puram, Chennai - 28

LETTER OF AUTHORIZATION

The Board of Directors of the Bank at its meeting held on April 05, 2019 had passed a resolution authorizing Mr. Manish Bansal, Legal Head-Collections, along with other officers of the Bank, to do acts, deeds and things as may be necessary or required and to severally delegate such authorities to officials of the Bank:

I, **MANISH BANSAL** (The Delegating Official), delegate the below mentioned authorities to **V K YUNUS MOHAMMED** (Bank ID No.148548), an official of Collection Department of the Bank (The Delegate):

1. To commence, prosecute, file, enforce, defend, reply, oppose all complaints, suits including recovery suits, money suits & summary suits, petitions including winding up petitions, complaints including complaints under Section 138 of the Negotiable Instruments Act and other legal proceedings including appeals, revision, applications and execution proceedings by or against as or to which the Bank may be a party or has interest and if thought fit to compromise, compound, settle, withdraw, refer to arbitration, abandon, submit to judgement or become non-suited in any such action or proceeding are aforesaid before any High Court, Civil Court, Criminal Court (which includes FIR/ Superdari), Arbitrator(s) or Revenue Court, Consumer District Forum, Rent Controller and any court/ Tribunals or any public officer or authority for recovery of debt or enforcement of security.
2. To file, attend and/or handle any or all the proceedings against any Corporate debtor under Insolvency and Bankruptcy Code 2016 before any National Company Law Tribunal (NCLT) and/or National Company Law Appellate Tribunal (NCLAT) for and on behalf of IDFC FIRST BANK LIMITED and to represent Bank before any National Company Law Tribunal (NCLT) and/or National Company Law Appellate Tribunal (NCLAT) with respect any proceedings against any Corporate debtor under Insolvency and Bankruptcy Code 2016.
3. To sign, execute, declare, affirm, verify any plaint, written statement, petition, affidavit, verification, complaint, Vakalatnama, application, warrant or attorneys, bond, memorandum of appeal or any other legal document or paper of whatsoever nature.
4. To appear before all Judges, Magistrates, Courts/ Tribunals, Arbitrator(s) and then and there to sue, plead, answer, withdraw, depose, defend, to give evidence on oath and reply and also in case of any difference or disputes, to submit all or any of the matters to arbitration, to compound or compromise in such manner as may thought fit, proper and expedient.
5. To accept and issue notice, summons or other legal processes.
6. To deposit and withdraw any money and/or to take custody of the vehicle for the purpose of any proceeding.
7. To apply for inspection and inspect documents and records.
8. To obtain copies of documents, orders and all papers from all courts or tribunals and other relevant offices.
9. To appoint, change, replace advocates/ arbitrators and sign Vakalatnama.

The effective date of this delegation is **05.01.2021** and shall run until revoked by the Delegating Official or until the Delegate is no longer serving in the position described in this delegation, whichever is earlier.

Delegating Official



Name: **MANISH BANSAL**

Title: Legal Head - Collections

Date: 05.01.2021

Place: Mumbai